

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:2719  
ANSWERED ON:25.11.2010  
CENTRAL VIGILANCE COMMISSION  
Laguri Shri Yashbant Narayan Singh;Singh Rajkumari Ratna

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether it is a fact that Railway Board has not accepted the suggestion regarding Vigilance Commission and C.B.I. against the guilty officers of Railways;
- (b) if so, the names of the Railways Officers against whom, Central Vigilance Commission and C.B.I. have recommended for action during the last three years;
- (c) the illegal acts committed by these officers;
- (d) the reasons for not taking any action against such officers along with the details thereof, case wise;and
- (e) the reaction of the Government on these reasons?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNIYAPPA)

- (a) & (b) No, Madam. Decisions in vigilance cases are taken in accordance with the guidelines laid down in the Indian Railway Vigilance Manual and also other extant instructions of Government of India. The Central Vigilance Commission and the C.B.I. have recommended a total of 306 officers in the year 2007, 342 officers in the year 2008 and 564 officers in year 2009 to be taken up under D&AR.
- (c) The illegal acts committed involve violation of procedures, Conduct Rules, acts of impropriety,demanding and accepting of illegal gratification, and accumulation of assets disproportionate to known source of income.
- (d) Wherever disciplinary action is contemplated, action is taken against charged officers.
- (e) Constant efforts are being taken to keep corruption at minimum by way of conducting preventive checks, decoy checks etc.